[Shri Niren Ghosh] direct the Ministry, because they are going to complete the operation within November 30. Today is November 25. If they do it, th-n it would be a serious loss to the country. The Government is turning a blind eye to it and I do not know whether they are particularly so whenever foreign comganies are conctrned. I would like an assurance from the Government that the matter will be dealt with at top speed.

The Telegraph Wires (.Unlawful Possession)

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REGARDING POSTPONEMENT OF HALF AN HOUR DISCUSSION

MR. DEPUTY CHAIRMAN: Before I adjourn the House, I have to inform you that at the request of Shri Rabi Ray, the Mimbsr c3nc:med. the Half-an-Hour Discussion is postponed.

The House stands adjourned till 2 p.m.

The House then adjourned for lunch at seven minutes past one of the clock.

The House reassembled after lunch at two minutes past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

THE TELEGRAPH WIRES (UNLAWFUL POSSESSION) AMENDMENT BILL, 1974

MR. DEPUTY CHAIRMAN: Mr. Sharma to move the Telegraph Wires (Unlawful Possession) Amendment Bill,

भी राजनारायण (उत्तर प्रदेश): श्रीमन्, हमारे यहां जो लाइसेंस स्केंडल है उस पर चर्चा होती चाहिए।

MR. DEPUTY CHAIRMAN: We are discussing the Bill.

श्री राजनारायण : इस पर हमको बहस करनी चाहिए । गर्मा जी लाइसेंस स्केंडल पर बोलते । यह कैसा बिल है ?

MR. DEPUTY CHAIRMAN: Please take your Se&t He is moving the Bill.

THE MINISTER OF COMMUNICA-TIONS (SHRI S. D. SHARMA): Sir, with your Permission, I move:

"That the Bill further to amend the Telegraph Wires (Unlawful Possession) Act, 1950, be taken into consideration."

Amdt. Bill, 1974

As is known to the House, we had been plagued with the theft of copper wires which are used for telecommunication purposes in our country. The original Act of 1950 was passed to check that. But experience has shown that that is not enough, and consequently, this amending Bill is sought to be brought before the House.

It is a very simple Bill. Its clauses are very simple. It seeks to amend four sections. Section 2 is sought to be amended to bring in the definition of telegraph wire in consonance with the metric system. In the original Bill the gauges used were according to weight per mile, that is, 150 lbs., 200 lbs. and 300 lbs. Now it is sought to be changed to the metric system. Now in consultation with the Indian Standards Institute we have brought in a new definition and, of course, we have got certain margins so that both the wires under the old guages system and this new one may be covered.

The second is an amendment to section 5. By clause 5(a) we have tried to provide minimum punishment of not less than one year and or a fine of not less than R_s. 1,000. So we have tried to make the provision more stringent so that people may be deterred from committing this crime against the society.

Then, of course, section 7(1) is sought to be amended because at the present moment the provision is that only a person who is authorised in this behalf can file a complaint Now we have tried to bring in that any public servant under section 21 of the I.P.C. can lodge a complaint. Two new clauses 6A and 6B are sought to be brought in, to provide for seizure of these wires as well as provide for confiscation of these wires as well as confiscation, in certain cases, of the vehicle or the animal used for transporting these wires. Thus, you will agree that this is a very important piece of legislation. We have been trying our level best. There are more than 9 lakh kilometres of copper wires used in the country. We have tried to have the cooperation of the State Governments who have also tried to cooperate to their best. But every year we

crores worth of copper wires. Consequently, we रहते ये कि यह सब काम सी अ आई ० ए • have tried to bring in these changes and by making the law more stringent we hope there करवा रहा है या ये सब काम विरोधी दल will be reduction in thefts and the ©epartment may be able to move faster because it is a very important thing. Not only the wire which costs us so much is to be imported, these thefts create सरकार करवा रही है। आज देश में disturbances in communication lines.

At the same time we are also trying to change from copper wire to copper-welded wire and to A.C.C.R. conductors, that is, aluminium with iron core. I hope the House will approve this very simple Bill.

The question was proposed.

श्री राजनारायण: श्रामन्, ग्रसल में तो यह तार संबधी जो चोरियां बगैरह हो रहों हैं मैं यह बताना चाहता हूं कि यह करवाता कीन है? यह चोरी सरकार करवा रही है ग्रीर यह तार मिलते किसके पास है? यह तार कांग्रेस के सदस्यों के पास मिलते हैं। में यह आपको सही जानकारी जो मेरे पास है वह बता रहा हूं। शंकर दयाल शर्मा हमारे साथ चलें तो देखेंगे कि तार चोरी का उनकी पार्टी के जो सदस्य हैं उनके घर में मिलेगा । बनारस के ग्राजमगढ़ ग्रीर बिलया ग्रादि जिलों की बात कह रहा हं जहां तार पकड़े गए हैं ग्रीर वे सब कांग्रेस के सदस्य हैं भीर मंत्रियों से उनका अच्छा-खासा रिश्ता रहा है ।

श्री जगदीश प्रसाद माथुर (राजस्थान) : उपसभापति महोदय, श्री राजनारायण जी स्पष्ट बता रहे हैं कि किसने चोरी की है और चोरी करने वाले कौन लोग हैं। मेरा कहना यह है कि होम मिनिस्टर यहां पर बैठे हुए हैं, इसलिए उनको इस बात की कांगनिजेन्स लेनी चाहिए।

अगर मैं नाम श्री राजनारायण: बताऊंगा तो यहां पर कोहराम मन जाएगा। इसलिए मैं एक ही बात कह कर अपनी बात समाप्त करना चाहता हूं । श्री शंकर दयाल गर्मा खूब बोलते रहे हैं , लेकिन जब से वेचारे मंत्री बने हैं तब से कुछ कम बोल रहे

find that we have been losing about Rs. 1-1/2 हैं। जब ये कांग्रेस के अध्यक्ष थे तो कहते वाले करवा रहे हैं। मैं यह स्पष्ट रूप से कहना चाहता हूं कि तारों की चोरी यह चारों तरफ यह हल्ला मचा हुआ है कि लाइसेन्स स्केन्डल में कांग्रेस पार्टी के 21 एम० पी० फंसे हुए हैं । सी० बी० आई० की रपट में सारे नाम लिये गये हैं और आप जानते हैं कि पिछले तीन दिन से लोक सभा के अन्दर यह मांग की जा रही है कि सी० बी० आई० की रपट सदन के पटल पर रखी जाये । श्रीमन्, इस संबंध मं हमने एफ० आई० आर० मंगाया है और इस एफ० बाई० आर० से यह प्रमाणित है कि ये चीजें रपट में हुई हैं। ऐसी हालत में यह बात हमारी समझ में नहीं आती कि इस रपट पर चर्चा क्यों न हो ?

श्री सभापति : क्या इसमें टेलीग्राफ वायर्स के बारे में भी लिखा हुआ है?

श्री राजनारायण: श्रीमन्, मैं यह कहना चाहता हूं कि तारों की चोरी इसलिए हो रही है कि ये लोग खुद चौरी करवाते हैं। फर्क सिर्फ इतना है कि तारों की चोरी छोटी चोरी है और वह एक बड़ी चोरी है। ये लोग सी० बी० आई० की रपट को छिपाना चाहते हैं और उसको सदन के सामने नहीं लाना चाहते हैं। आज हालत यह है कि पिछले तीन दिन से लोक सभा के अन्दर वितण्डवाद मचा हुआ है। देश के कोने-कोने में खबर जारही है। लोग हम से पूछते हैं कि यह मामला राज्य सभा में उठा, इसलिए राज्य सभा में इस मामले पर चर्चा क्यों नहीं होती है? सी० बी० आई० की रिपोर्ट को आज तक केविनेट ने छिपा कर रखा हुआ है। जब तक यह रपट सामने नहीं आती है तब तक तारों की चोरी को यह सरकार रोक नहीं पाएगी। श्रीमन्,नरौरा में क्या हुआ है?

[श्री राजनारायण]

वहां पर तमाम टेलीग्राफ के तार कहां से आ गए? वहां पर बिजली विभाग, सप्लाई विभाग, होम विभाग, ट्रांसपोर्ट विभाग आदि जितने भी विभाग हैं सभी विभागों के कर्मचारी कांग्रेस पार्टी की तैयारी में प्राणप्रण से जटे हुए हैं। मैं यह भी कहना चाहता हुं कि सिर्फ हाथी की पूंछ को देखकर ही यह मत समझिये कि मामला इतना ही है। आप सम्पूर्ण हाथी को देखिये । यह सारी सरकार करण्ट और भ्रष्ट है और इसीलिए तारों की चोरी भी होती है। अगर श्री शंकर दयाल शर्मा इस चोरी को रोकना चाहते हैं तो हमारी बातों को मानें और उसके मुताबिक काम करें तो हम उनको सहयोग देने को तैयार हैं। इतना कहकर मैं आपकी आज्ञा को शिरोधार्यं करता हं और अपना भाषण समाप्त करता है।

श्री उपसमापतिः श्री बर्मन ।

श्री राजनारायणः अब मैंश्रीजयप्रकाश जीसे मिलने जारहा हूं।

श्री रणबीर सिंह (हरियाणा) : हमारी बात भी सुनते जाइयें।

MR. DEPUTY CHAIRMAN: You can't talk to a Member who is going out. It is a very bad practice to call a Member who is leaving the House. Yes, Mr. Barman.

SHRI B. D. BARMAN (Tripura): Sir, this Act was passed initially in 1950, that is, 24 years earlier. At the very inception of the Act, it was found that there was theft of telegraph wires. Copper had become a very important material and its price had increased; so telegraph wires were being stolen from as early as 1950. In 1962 there was an amendment making some changes in the punishment because in the 1950 Act there was no minimum limit of punishment, what would be the punishment for the first offence. what would be the punishment for the second offence and so on. There was no mention of second offence in 1950 Act. So in 1962, it was found that there were not only first 5— 712 RSS/74

offence but there wre second offence also as regards stealing of telegraph wires. Then in 1968 there was another amendment. I have with me the proceedings of 1968. Then the Minister in charge said: "I hope that this Act will go some way at least to stop this and when this enactment is passed by this House and the other House, we will be in a position to say that at least in the near future there are no thefts". He hoped that after this amendment there will be no theft. That was in 1968. Then in 1974 we have this amendment before this House. When the 1962 amendment was passed the number of thefts was 6,171. When 1968 amendment was passed, there were 10,468 theft cases. And so far my information goes, at Present there are seven crores of thefts', cases. Whatever may be the number, the number is increasing. That is a fact. When they brought forward the 1968 amendment they said that they were replacing the copper telegraph wires by welded copper and aluminium wires. At that time, they said: "This House will be interested in knowing that at the moment we have about 9 lakh kms. of copper wires throughout the length and breadth of the country and we intend to lay 40,000 kms in the course of next year and half of this will be new and half will be replacement". Now six years have elapsed. This replacement has not been made. Government know it fully well that copper wire is a valuable thing and it will fetch lot of money if stolen. People interested to have this copper wire stolen engage some jail birds to whom jail is nothing. My charge against the Government is this. They know that copper wire is a valuable property and from 1950 theft of telegraph wire has been going on and except making some changes in the legislation, they have not done anything. I am sure this amendment also will have no effect.

When 1968 amendment was passed, the Government said that theft of telegraph wire was interruption of telegraphic services. So, this is an act of sabotage. There are enough penal sections in our existing penal law under which deterrent punishment can be given to the culprits. If Government is at all willing to put a stop to this theft, they can do it under the existing law and in that case this amendment is not necessary. My submission to this House is

that these thefts take Place only through the connivance of the Department. I find from the debates and speeches of those days, of the vear 1968, that the honourable Members have said that the den of this thieves is not outside, but inside, that is, inside the Department. 1 will not go so But I will say that it is with* the far. connivance of this Department only that this theft has been going on continuously and if the Government had been serious about this, it could have put a stop to this sort of theft much earlier and they need not have had to wait all these twenty years and this would not at all have been necessary for this purpose. So, it is not known to what extent the purpose for which this Bill has been brought forward will be served. I find that after the amendment of 1962, the number of theft cases increased and, again, after passing the amendment Bill in 1968, the number of cases has been going on increasing. So, I do not know whether this amendment is going to put a stop to these theft cases or it is going to increase them only. because the way in which these amendments have been passed and the way in which the theft cases have increased make me to come to the conclusion by necessary inference that the purpose of this legislation isito increase the thefts and not to put an end to them. Sir, I am reminded here of a Bengali proverb which says that a ghost can be driven away by chanting mantras with the help of the mustard seeds, but if the ghost is there inside the very mustard seed, nothing can be done. Therefore, this legislation will not serve the purpose for which it is made. Some sort of a deterrent action by the Government has to be taken. Our existing Penal Code is sufficient. If there is a disruption in the communication, if there is a disruption in the telegraphic service, it means sabotage is involved and so, our Penal Code is sufficient and, so, if the Government really wanted to put an end to these cases of theft, they could have put an end to them long before and they need not have waited all these 25 years.

Sir, in this connection, I want to make a submission to the House that in the case of offences against the national property and against the national economy, we should give a new shape to our Criminal Procedure code. Now, in certain Customs cases, the

onus is upon the accused. Similarly, in the case of offences against national property and the national economy, if there is any prosecution, I think we should make a change in the whole procedure by which we should shift the onus of proof to the accused to prove his innocence so that it will not be very easy to do so. I say this because under the existing Code the accused can remain silent and it is the prosecution which has to establish the truth. Therefore in cases which come under offences against national property and against the national economy. our approach should be such as would shift the onus to the accused and this will help us a great deal in dealing with such casts properly.

Sir, there are many things to be said. I not only want to put the blame upon the Department but I also say that there are many loopholes in the working of the Department and there are many grievances felt by the People which also should be given vent to. At present, Sir, the brarchts of post offices has increased three times, but the up gradation to sub-post offices is not at all satisfactory. Under one sub-post office, there should not be more than forty post offices, but there are more than sixty such offices under one sub-post office. Whentheris deficit staff in P&T Services, there is surplus staff in Telecommunication Services. Mr. Deputy Chairman, Sir, I want to draw the attention of this House to the fact that very recently Government has separated Telecommunication wing from postal wing and Communications, and have put the Telegraph and Telephones in the charge of a General Manager. It will be for posterity to judge the advantage from such a switch-over. The international Telegraph & Telephone Corporation of USA has played an important role in the matter of this separation. This has been done with an ulterior motive by utilising some personnel in the Department for making such a proposal of making it a subsidiary to International Telegraph and Telephone Corporation of USA. As You know, Sir, what role it played in the military junta of Chile. So how catastrophic it will be for our national interest, it cannot be said now.

[Shri B. D. Burman]

Mr. Deputy Chairman, Sir, I want to draw your attention to the fact that the telephones number-, at present in India is the lowest in the world; there should be more telephones. Four lakhs are on the waiting list for telephones. There is not sufficient accommodation for postal services. No buildings are being constructed, though land was purchased long ago for this purpose. There is no coordination between the Centre and States and the postal unions. There is not adequate postal service in rural areas. Workers are paid overtime at the rate of Rs. 2/- whereas the bank rate is Rs. 5/-Work-Ioadjincreases on account of shortage of staff. Genuine grievances of the staff in the Department should be looked into, so that we can have a healthy and effli-cient service in our country.

The Government should also make a more determined approach for doing away with the theft of telephone copper wire, which is a menace to our national property.

श्री रणबीर सिंह : उपसभापित महोदय, मैं विल का समर्थन करने के लिए खड़ा हुआ हूं । अभी जैसा वर्मन जी ने कहा, चोरी बढ़ती जा रही है, कानून में तब्दीली हुई लेकिन उसके बाद भी, चोरी में कमी नहीं आई । उन्होंने यह शक भी जाहिर किया कि इस तब्दीली के बाद चोरी बन्द होगी या नहीं होगी, कम होगी या नहीं होगी। इसके लिए उन्होंने यह सुझाव भी अच्छा दिया कि चोर के ऊपर यह जिम्मेवारी रहे साबित करने की कि वह बेकसूर है बजाय इसके कि सरकार इस बात को साबित करने की पहले कोशिश करें कि वह चोर है।

जपसभापित महोदय, जनसे पूर्व वक्ता श्री राजनारायण जी ने यह कहने की कोशिश की कि चोरी तारों की क्यों होती है। जब वे इस बात के बारे में अपने विचार प्रगट कर रहे थे तो उन्होंने कहा कि सरकार और सरकार की पार्टी इस बात के लिये जिम्मेवार है और वहीं

चोरी को बढावा देती है। वे तो यहां तक भी कह गए कि तारों की चोरी का सामान कांग्रेस के सदस्यों के पास है। हालांकि जब उनसे कहा गया कि आप नाम बतायें तो वह नाम बताने में असमर्थ थे । तो इससे जाहिर होता था कि उन्होंने जो लांछन लगाना था वह लांछन के लिए ही लांछन लगा रहे थे। उनके पास तथ्य कोई नहीं था । लेकिन इसमें जाना पड़ेगा कि जैसा बर्मन साहब ने कहा, तार काटने की, तार की चोरी बढ़ती ही जा रही है, इसका कारण क्या है। इसका कारण अगर हम ध्यान से सोचें तो यह मानना होगा कि सरकार और सरकार की पार्टी इसके लिए दोषी नहीं है, बल्कि देश के अन्दर जो विरोधी दल हैं उनके ऊपर उसकी जिम्मेदारी है। आज कोई भी समाज के अन्दर मांग उठे तो दो तीन चीजें हमले की टारगेट बनती है, चाहे रेल हो चाहे तार हो । एक जमाना था जब देश की आजादी की लड़ाई लड़ी जारही थी, तो उस वक्त जो आजादी की लड़ाई लड़ने वाले थे वह भी यह मानते थे और सही मानते थे कि उस वक्त तार को काटना साम्राज्यवाद की नींव को काटना था । साम्प्राज्यवाद की कड़ी को काटना था और उसके संचार को रोकना था और उस वक्त रेल की पटरी उखाडना था वह भी साम्राज्यवाद के लिए मश्किल पैदा करना था। अंग्रेजों ने हमारे संचार के लिए रेल नहीं विछाई थी, बल्कि अपने साम्राज्य को कायम रखने के लिए रेल की पटरियां विछाई थीं। लेकिन आज तो रेल की पटरी और डाक तार देश के संचार के लिए है। तमाम देश के हितों के लिए है, किसी एक पार्टी का इसमें हित नहीं है और जो भी उसके रास्ते में रोडा बनता है वह देश की तरक्की के रास्ते में रोड़ा बनता है।

उपसभापति जी, हम एक भावना देश के ग्रन्दर पैदा करें कि जो कानून ग्राज का है वह साम्राज्यवाद का कानून नहीं है, वह देश का कानून है। उनकी तब्दीली का तरीका है। उसके लिए भ्रावाज उठायें, सदन में उठायें। उसमें तब्दीली हो सकती है। भ्रगर पार्टी की बिना हो तो उसमें भी तब्दीली हो सकती है।

श्री महाबीर त्यागी (उत्तर प्रदेश): मैं तसदीक करूंगा कि आपकी तजबीज बहुत अच्छी है। मैं इसकी ताईद भी करता हूं। लेकिन मिनिस्टर साहब से भी कहूंगा कि कभी अकोमोडेट करने की नीयत रखो तो आपोजीशन वाले भी कर सकते हैं। जो अच्छी बात हो, देश के फायदे के लिए हो तो वह स्वीकार करनी चाहिए।

श्री एस० डी० शर्माः हम तो ग्रापको भी स्वीकार करते हैं।

श्रीरणबीर सिंह: त्यागी जी को याद होगा, त्यागी जी हमारे साथ थे। कांग्रेस विरोधी दल के बडे-बडे भी लोकसभा में निर्विरोध चनवाये थे। इसलिए चुनवाये थे कि विरोधी दल कोई समझदार विरोधी दल बने । लेकिन बद-किस्मती यह है कि लोगों ने तो चन लिया लेकिन विरोधी दल ही नहीं बन पाया। ग्राज कितने ही दल हैं जो एक विरोधी दल बन सकता है लेकिन वह आपस में मिलकर नहीं चलना चाहते । सारी पार्टियां जयप्रकाश के पर्दे के पीछे खडी होना चाहती हैं । लेकिन प्रजातन्त्र के ग्रन्दर विरोधी दल बनाने के लिये वह पर्दा भी काफ़ी नहीं है। देश में कानुन की खिलाफवर्जी करने के लिए तो वह उनके सहारे हैं, लेकिन जनसंघ, कांगो श्रौर वी ० एल ० डी ० ग्रगर ये तीनों ग्रुप भी मिल जायें ग्रीर ग्रपना एक नेता चनें तो में समझता हूं कि जो त्यागी जी की मंशा है उसमें कोई वजन पड़ सकता है।लेकिन वह हमारे बस की बात नहीं है। वह त्यागी जी ग्रापके बस की बात है।

ब्रापसे मेरा मतलब त्यागी जी से नहीं, विरोधी दल के सदस्यों से है। श्रभी राजनारायण जी कह गए कि रिपोर्ट की चोरी हो गई। कहां चोरी हो गई? हमारे सदन के सदस्य, जो देश का कानून है ग्रौर जिसे एक जिले, एक तहसील का वकील भी जानता है, उसके खिलाफ बात करते हैं यह मेरी समझ में नहीं ग्राता। ग्रगर हम कानुन को बदलने की बात कहें तो बात समझ में ग्रा सकती है। ग्राप जानते हैं कि एफ० ग्राई० ग्रार० जो होती है वह खुली चीज होती है और उसको कोई छिपा नहीं सकता । एफ० आई० आर० की नकल तो कोई भी ले सकता है लेकिन जिमनी की नकल किसी को नहीं मिलेगी । उसकी नकल किसके फायदे में है ? उसकी नकल फायदे में होती है मुलजिम के। समझ में नहीं भ्राता कि भ्राज विरोधी दल जो है, जिनके खिलाफ सी० बी० ग्राई० ने इल्जाम लगाया रिश्वत ले करके लाइसेंस दिलाने का. उनको बचाने की कोशिश में क्यों है बावजद इसके कि उन सदस्यों में हमारी पार्टी का भी एक सदस्य है। लेकिन विरोधी दल वाले इस बात की कोशिश में है कि वह रिपोर्ट उनको मिले । मैं पूछना चाहता हं कि क्या श्राप उनको छुड़वाना चाहते हैं। यही बात तस्करों की है। हमेशा एक बात सामने ब्राती है कि नारे तो बहुत ब्रच्छे हैं लेकिन काम ऐसा करना जिससे कस्रवार छुटे। मैं मानता हंकि गृह मंत्री जीने उस रिपोर्ट को हमारे सदन की मेज पर नहीं रखा भ्रौर यह बिल्कुल सही किया है। सदन की मेज पर उसे रखना भी नहीं चाहिए । जो मकदमे चलने-चलाने का कान्न है उसमें जिमनीटेबल पर नहीं रखीजा सकती । अगर जिमनी टेबल पर आती है तो वह कसुरवार के फायदे की बात है। मझें बड़ी ख़शी है कि बावजूद इसके कि कसूरवार हमारी पार्टी का सदस्य है ग्रौर हमारी सरकार किसी के दबाव में ग्राकर उसकी रिपोर्ट मेज पर नहीं रख रही है।

श्री रणबीर सिंही

उपसभापति महोदय, मैं यह मानता हं कि जहां तक किसी सदस्य का पैसा लेकर लाइसेंस दिलाने का संबंध था. उसके रोकने के लिये या उस रिश्वत की पोल खोलने का सवाल है वह इस सदन के सदस्यों का पूरा अधिकार था। मुझे खुशी है कि वह शुभ कार्य इस सदन के हमारी पार्टी के सदस्य से आरम्भ हमा। सबाल उठ सकता था तो उठा। इस सदन को यह इज्जत मिली कि जो चोरी से लाइसेंस देने की बात थी उसको इस सदन में उठाया गया है लेकिन इससे आगे जो इसरे सदन के सदस्य हैं उनके बारे में यहां हम बहस करने लगें तो यह कोई ग्रच्छी प्रथा नहीं होगी। कल जो हम असम्बली के मैम्बरों के बारे में भी बहस करने लग जायेंगे, उनको सजा देने की बात करने लगेंगे। मेरा कहना है यह कोई ग्रच्छी प्रथा नहीं है । जो इसरे सदन में हैं उनको पूरा हक है कि वे हमारी कार्रवाई के बारे में प्रिविलेज मोशन ला सकते हैं। मैं मानता हं कि इस सदन के अन्दर जो बहस करने की इजाजत नहीं मिली है वह सही है। इसरे सदन के सदस्यों के बारे में यहां बातचीत नहीं चाहिए ।

उपसभापति महोदय, जैसा राजनारायण जी ने कहा सरकार ने रिपोर्ट की चोरी की. मेरा कहना है कि सरकार तो चोर को अदालत दिलाना चाहती है और राज-नारायण चोर की हिमायत कर रहे हैं। इसके बावजुदः भी यह समझें राजनारायण जी कि वह तस्करों की हिमायत कर रहे हैं ग्रीर यह समझें कि हिन्दस्तान के लोग उनकी बात को सुनते नहीं है, देखते नहीं हैं, यह उनकी भूल हो सकती है। मैं मानता हं चोरियां जो हो रही हैं वह इसलिए ज्यादा हो रही हैं कि विरोधी दल हमारे देश के अन्दर कानन तोडने की भावना पैदा करता है। जब कानून तोड़ने की भावना पैदा करने की बात आती है तो ग्राप जानते हैं कि जो बदमाश होता है वह

उसका फायदा उठाया करता है। ग्रीर यही कारण है कि आज चोरी क्यों बढ़ रही है। इस बात के बावजद कि जो चोरी करता है उसके लिए सजा भी वढती जा रही है, फिर भी जोरियां होती हैं। इसका एक कारण यह है कि इस देश के अन्दर यह फिजा पैदा की जा रही है कि यहां पर कोई कानून नहीं है स्पीर जो कानन है वह देश के हित में नहीं है। मैं समझता हं कि जो लोग इस तरह की फिजा पैदा करते हैं वे ही इन चोरियों के लिए जिम्मेदार हैं। जब भारत देश गलाम था और यहां पर ग्रंग्रेजी हकुमत थी उस वक्त सब लोगों ने मिलकर श्रंग्रेजों को हटाने के लिए कुछ इस प्रकार के काम किये हों, लेकिन ग्राज दूसरी हालत है। श्राज यह ग्रपने देश की जायदाद है ग्रौर हमारे देश का भविष्य और हमारे देश के बच्चों का भविष्य इस बात पर निर्भर करता है कि हम इसकी जायदाद की रक्षा करें। इसलिए मेरा कहना यह है कि हमारे देश के सब लोगों को श्रीर समस्त पार्टियों को इस देश में इस प्रकार का वायमंडल तैयार करना चाहिए जिसमें लोगों को कानून को तोड़ने में झिझक हो ग्रीरवे ऐसी कोई कार्रवाई न करें जिसमें देश की जायदाद को किसी प्रकार का नकसान हो । मैं समझता हं कि भ्रगर ग्राप इस प्रकार का वायुमंडल देश में पैदा करेंगे तो तारों की चोरी भी कम होगी।

श्राखिर में मैं फिर दोहराना चाहता हूं कि सरकार ने जो सी० बी० श्राई० की रिपोर्ट सदन के पटल पर नहीं रखी उसके लिए कम से कम हमारे श्रीत्यागी जी सरकार को शाबासी देंगे क्योंकि यह बात कानून के खिलाफ है। देश के कानून को तोड़ना किसी भी दृष्टि से श्रच्छा नहीं है। इन शब्दों के साथ मैं इस बिल का समर्थन करता हं।

श्री जगदीश प्रसाद माथुर: उपसभापित महोदय, इस विधेयक को लाने से मंत्री महोदय ग्रपने उद्देश्य में कहां तक सफल

होंगे, यह तो मैं नहीं कह सकता श्रीर जो संशोधन वे लाये हैं उसके कारण तारों की चोरी के अंदर किसी प्रकार की रुकावट द्याएगी, यह भी मैं नहीं कह सकता । लेकिन उनका विभाग इस मामले में कितना निष्क्रिय है ग्रौर कितने समय के बाद वह चेतता है, यह संशोधन विधेयक इसका प्रमाण है। उदाहरण के लिए मैं बताना चाहता हं कि यह ऐक्ट सन् 1950 में बना । उसके बाद ठीक 12 साल के बाद सन 1962 में सरकार एक संशोधन विधेयक लाई ग्रीर सन 1962 के बाद फिर 12 साल के बाद सरकार चेती ग्रीर ग्राज सन् 1974 में यह संशोधन विधेयक लेकर आई है। अगर बारह-बारह सालों के बाद इस सरकार को इस बात की जानकारी होती है कि इस ऐक्ट में कुछ कमी है या सरकार को चेतने के लिए 12 साल का समय चाहिए तो मझे लगता है कि सचमुच में यह सरकार 12 साल में चेतती है। यह बात भी समझ में महीं ग्राई कि किस ब्राधार पर यह सरकार इस प्रकार का निर्णय करती है। क्या किसी ब्रदालत ने इस कानन में किमयां बताई हैं? क्या यह सरकार इतनी दीर्घसुबी हो गई है कि इतने वर्षों तक बेखबर रहती है ? इन बारह -बारह सालों का क्या तात्पर्य है. यह बात मेरी समझ में नहीं ग्राती है। इस अधिनियम में संशोधन लाने के कारण भ्रौरकुछ विशेषताएं मंत्री महोदय ने वताई हैं। केवल यह कहना कि इसमें प्रोवाइड नहीं था मिनिमम पनिशमेन्ट ग्रौर सिर्फ पांच साल का पनिशमेन्ट दिया गया था, इस कारण से चोरियां बढ़ी हैं. यह कोई ऐसी दलील नहीं है जिससे इस संशोधन का श्रीचित्य सिद्ध हो । यह भी कहा गया कि 5 साल की सजा के बजाय 4 साल की सजा भी हो सकती है। अभी जो संशोधन ग्रापने रखा है उसमें यह लिखा है कि in the absence of any decision to be recorded in the judgement of the court... अगर ऐसा हम्रातो सजाकम भी हो सकती है । इसके श्रलावा कोई वहा परिवर्तन इसमें लाने के कारण से जो चोरी करने वाले हैं उनके मन में कोई बहुत बड़ा भय पैदा होगा और वे इस भय से चोरी करना बंद कर देंगे या तारों की चोरियां कम हो जाएंगी, इस पर विचार करने की जरूरत है । पहले पांच साल की सजा थी और कोर्ट अगर यह समझता था कि श्रोफेन्स सीरियस नहीं है तो वह एक साल की सजा कम भी कर सकता है ।

इस कारण, इस विधेयक में जो संशोधन लेकर ग्राप ग्राए हैं। उससे ग्रापका कोई वडा परपज सर्व होता है, यह मुझे लगता नहीं । दूसरे ग्रापने कहा है ग्रब तक चोरी के माल को पुलिस जब्त नहीं कर सकती थी और ग्रब हमन जब्ती का ग्रधिकार दे दिया । मुझे पता नहीं ग्राई० पी० सी० श्रौर किमिनल प्रोसीजर कोड में यह ग्रधि-कार है कि नहीं क्योंकि चोरी का माल तो पुलिस जब्त करती ही है, उसको ग्रदालत में पेश करती है और बाद में जाकर जो कोई उसका जेन्इन ग्रधिकारी होता है उसको वह माल मिल जाता है, उसको सौंपा जाता है। श्रव ग्रापको ऐसी कौन सी कठिनाइयां आई जिसके कारण से माल जब्त नहीं किया जा रहा था, या माल चोरों के पास ही रह जाता था जिसके कारण से चोरियां बढती जा रही थीं। इस सदन के सामने ग्रापको कछ ग्रांकडे तो इसके बारे में रखने चाहिए थे। आपने एक बात कही है कि डेढ करोड रु० की चोरी हर वर्ष होती है, वह एक बात ग्रापने ग्रपने पूर्व-कथन में बताई है, लेकिन वास्तव में चोरियां इससे ज्यादा होती हैं। मैंने एक समाचारपत्र में यहीं पर कुछ झांकड़े देखे थे, उसके अनुसार 1972-73 के ग्रंदर 6 करोड रु० की चोरी के बारे में बताया है। इतनी ज्यादा चोरी इसमें बढ़ती जा रही है। तो अगर कानुन का परिपालन करने की दृष्टि से कोई शिकायत है तो इस पर श्रापको विचार

[श्री जगदीश प्रसाद माथुर]

करना होगा; जो पुराना कानुन था उसमें कोई इतनी बडी खामी रह गई जिसके कारण से हम चोरी को पकड नहीं सकते थे। मैं जानना चाहता हं, श्रापकी बरामदी कितनी हुई? आपके विभाग में कितनी चोरियां पकडी ? ग्रब जो डेट करोड रुपए की चोरी की बात कही वह तो ठीक है लेकिन उसको देखते हए कितनी तत्परता ग्रापके विभाग ने बरती? पुलिस ने कितने केसेज इंस्टीट्युट किए, कितनी रिपोर्ट दर्ज हई और रिपोर्ट करने के बाद कितनी बरामदी हुई ? भ्रापको यह भी देखना था कि कौन कौन सी एरिया सेंसिटिव एरिया है जहां पर कापर वायर की चोरी ज्यादा होती है? हिन्दुस्तान में इस प्रकार की चोरी का क्या पैटर्न रहा? क्छ ऐसी सेंसिटिव एरिया हो सकती हैं जहां चोरियां ज्यादा होती हैं, तो उन इलाकों में ग्रापने क्या व्यवस्थाएं कीं ? मैं समझता हूं इस प्रकार की शिकायतों के प्रति जैसा ग्रौर विभागों में उपेक्षा पायी जाती है वैसा ही ग्रापके विभाग के अन्दर भी होगा। जैसा कि रेलवे के ग्रंदर मुगलसराय में सबसे ज्यादा चोरियां होती हैं। यहां पर सदन में भी उसके बारे में ग्रारोप लगाए जाते हैं। कि जो रेलवे प्रोटेक्शन फोर्स है. जो रेलवे के कर्मचारी हैं, उन लोगों की उसमें मिली-भगत रहती है, उनके सहयोग से चोरियां ज्यादा होती हैं। तो ग्रापके यहां भी तारों की चोरी का कारण यह नहीं है क्या? तो इसके बारे में भ्रापके कर्मचारी कितने सजग हैं? कितना उनको माल इश्य होता है, कितना युज उनका होता है ? चोरी होती है या बीच में ही घोटाला हो जाता है। उदाहरण के लिए मैं बताऊं, मेरे घर में टेलीफोन लगाने के लोग टेलीफोन लगाने वाला एक एंग्ल लेकर ग्राया श्रीर एक तार लेकर श्राया। यह तब की बात है जब में अपना मकान शिफ्ट करा रहा था। तो वे पुराने तार ग्रौर एंग्ल

वहीं छोड़ कर चले **ग**ए। मैंने कहा ये एंग्ल हैं ले जाइए लेकिन वे छोड़ कर चले गए, उसको कोई खैर-खबर नहीं की। इसलिए मैं जानना चाहता था कि घ्राखिर कितना माल उनको मिलता है, कितना वापस जाता है, इसका स्टाक वेरिफिकेशन कैसे होता है ? ग्रापका इतना बड़ा विभाग है और जिस प्रकार की शिकायतें आपके विभाग के प्रति हैं वही मेरी समझ में बाकी विभागों के प्रति होंगी। इस सदन में ऐसी चर्चाएं हुई हैं, विशेष तौर से तार के बारे में, क्योंकि टेलीग्राफ का संबंध है तारों से, तो तार इस प्रकार से विलम्ब से पहुंचते हैं कि शायद साधारण पत्र जल्दी पहुंचता होगा लेकिन टेलीग्राम्स समय पर नहीं पहुंचते। कहीं तार देकर जाना हो तो भ्रादमी स्वयं पहले पहुंच जाए श्रीर तार बाद में जाकर पहुंचे । तार पहुंचने से पहले हम वहां पहुंच रहे हैं। इस प्रकार की कई घटनाएं देखने को मिली हैं। जहांतक टेलीफोन का सवाल है, ग्रगर हिन्दुस्तान में कहीं रही से रही सर्विस है तो वह टेलीफोन की है। जब देखो रांग नम्बर मिलेगा । पहले हम सोचते थे कि शायद कलकत्ता के बारे में जैसा सनने में आता था कलकत्ता में रौंग नम्बर मिलता है लेकिन कलकत्ता से यह बीमारी सरक कर यहां था गई है, क्योंकि सरकार डिसेंट्लाइजेशन में विश्वास ज्यादा करती है। यही वजह है इस बीमारी का भी डीसेन्ट्लाइजेशन कर रही है। जयपूर में भी मैंने देखा वहां पर भी इस प्रकार की शिकायतें हैं। वहां पर भी रांग नम्बर मिलेगा और टेलीफोन आपरेटर्स ठीक तरह से अटेंड नहीं करते। जो यह चोरी होती है इसमें सबसे वड़ी चोरी टेलीफोन्स के म्रंदर होती है जिसकी वजह से सरकार को इतना घाटा होता है। अगर माननीय मंत्री महोदय इस वारे में जांच करें तो पता चलेगा कि किस प्रकार टेलीकोन ग्रापरेटर्स और कुछ व्यापारी सांठ-गांठ

में रहते हैं, खास कर जो ब्रापका यह ट्रंक काल का विभाग है उसमें। ट्रंककाल सर्विस के श्रंदर इतनी ज्यादा चोरी होती है जिसमें ग्रापरेटर्स डाइरेक्ट लाइन मिला देते हैं: आपरेटर्स ग्रौर कुछ कम्पनियों ग्रीर व्यापा-रियों का ग्रापस में हिसाब बंधा हुन्ना है। मुझे मालुम है क्योंकि बड़ी-बड़ी फर्मी ग्रीर कछ बड़े-बड़े उद्योगपितयों के यहां ऐसा देखने को मिला है कि उनके यहां ग्रापरेटर्स से बंधा हुआ है। जिस समय आपरेटर्स दिल्ली से कलकत्ता, कलकत्ता से बम्बई, बम्बई से जयपुर मिलाते हैं उसका रिकार्ड नहीं ग्राता। तो इतनी बडी चोरियां होती हैं। ग्रापको कर्मचारियों को इतनी तनख्वाह देनी पड़ती है ग्रीर विभाग घाटे में जाता है। इसलिए इतने पर भी आपने पोस्टकार्ड के दाम बढ़ा दिये, लिफाफों के दाम बढ़ा दिये, इलेंड लैटर के दाम बढ़ा दिये. तारों के दाम बढ़ा दिये और इन चीजों पर दाम बढ़ाने के बजाय आप चोरी को रोकते, चाहे तार की चोरी हो, चाहे टेलीफोन की चोरी हो, विभाग की चोरी हो, अगर इन चोरियों को रोक पाते तो जनता के उपर नये कर लगाने की आवश्य-कता नहीं होती । माननीय मंत्री जी चंकि संगठन पक्ष के आदमी हैं, वे जनता से ज्यादा सम्पर्क लेकर आये हैं, इसलिए मैं उनसे कम से कम यह अपेक्षा करता हं कि आने वाले समय में वे जनता के ऊपर भार नहीं बढायेगें, जनता के ऊपर बोझा नहीं बढायेंगे और अपने विभाग में ज्यादा कुशलता लायेंगे । उनके विभाग में जिस तरह टैलिफोन के तारों की चोरी होती है और कर्म चारी मिलकर जिस प्रकार से चोरी करते है, इन चोरियों को रोकने की दिष्ट से वे स्वयं ज्यादा सिकय होगें और सजग रहेंगे। वे नये मंत्री बने है, उन्हे संगठन का अन्भव है और अपने संगठन का अनुभव वे यहां पर लगायेंगे ताकि उनका यह विभाग सिकय हो सके और प्रगति कर सके। आज द्निया जब प्रगति के युग की ओर बढ़ रही है तो हिन्द्स्तान में सभी चीजों निकम्मी और सब से ज्यादा

अयोग्य दिखलाई देती है। इसलिए में मंत्री जी से निवेदन करूंगा कि वे इस वात की ओर विशेष ध्यान देंगे अब उनके उपर संगठन और जोड़ तोड़ करने का कोई काम नहीं रह गया है। कांग्रेस सगठन में तो उनके ऊपर जोड़ तोड़ और गठबंधन को जिम्मेदारी आ गई थी। लेकिन अब तो यह जिम्मेदारी उनके ऊपर रही और अब वे एक निश्चित जिम्मेदारी कुशलतापूर्वक निर्वाह कर सकते है और इस नाते में उनका स्वागत करूंगा।

जिस प्रकार से पिछले मंत्री श्री ब्रह्मानन्द रेडडी जी ने अपना पद सम्भालने के बाद जनता के ऊपर पोस्टकार्ड के दाम बढ़ा दिये, जो बोझा उसके उपर डाला, मैं आशा करता हूं कि बे अपनी कार्य कुशलता से विभाग में जो इस समय चोरी होती है, उनको रोककर जनता को राहत दिलायेंगे और तब ही जनता समझेगी कि आपने इस विभाग में परिवर्तन किया है। यही मेरा आप से निवेदन है।

SHRI V1SWANATHA MENON: (Kerala): Sir, the Bill that has come for consideration is a simple one, but my doubt is whether, even after passing this Bill, the Government is going to solve the problems that face the P. and T. According to me, the P and T is the most disorganised organisation existing under the Government of India. If 1 send a letter from here to my State, It will not reach somebody I will not get the connection. Beginning from that everything is completely disorganised. The other day there was a call attention and the neglect of the eastern region was highlighted. I want to add the southern region also. It is completely neglected. If we take it like that, every representative from every Slate will say that his place That means the P and T is a complete flop. It is completely disorganised. I do not know whether the new Minister will find time to make it all right.

Coming to various problems, the only thing the telephone is doing properly, according to my information, is bugging and tapping. The postal reasearch and

JShriVishwanatha Menonl development centre has organised four regional centres. They specialise in bugging and tapping all the important political leaders and Members of Parliament. The information it, giver, directly to the Prims Minister of fndia. In connection with Watergate, Mr. Nixon had to go, but although India is such a big democracy and all that, this thing is happening daily. When Comrade Jyoti Basil was Deputy Chief Minister in West Bengal, he enquired these things and he got complete information about the bugging and Tapping that was being done by the Central Government Moreover, when 1 was in the Public Accounts Committee during 1967-68, Mr. Masani was the Chairman, some P&T Department officers came for giving evidence before us. When this question was put to them, with much reluctance they said that there was bugging and Tarping but that they were not doing it, that it was done by the Central Government.

One thing is clear. Bugging and tapping in regard to all the opposition parties have developed to such an extent. One Minister is trying to get information about what is going on with the other Minister because of the internal conflict in the Congress. That is the only function that the P&T Department is doing all over the country, and all the reports are being sent to the Prime Minister. Is this the only function that is to be expected from them? From the P & T Department we are expecting something more for the people. I have got objections about bugging and tapping. But even allowing for these things, if they have served the people, We can understand that they have done something good. But they are not doing anything for the people as a whole. Everywhere there are complaints. 1 do not want to mention all, but take for example one complaint. For the last so many years in Calcutta Rs. 40 more were being taken as hire charges; that amount they had to refund. But they have not at all refunded that. As compared to Bombay and other places, they have taken Rs. 40 more in Calcutta.

Coming to other aspects, on that day, the hon. Minister when he was replying to the Calling Attention Motion, asked for the cooperation of everybody saying that be was prepared to look into all the charges. when he spoke, I also felt that he was 6—712 RSS/74

very anxious to do something and I also in good faith wrote to him two letters about the various complaints connected with my State. I did not get any reply even now.

Sir, when the railway strike was on, some P&T employees went on sympathetic action. Even now victimisation is the order of the day in Kerala. Employees are being thrown out; without any justification, action is being taken against them. The bureaucrats in the P & T Department act according to their own wish. Even in the token strike of 1967, one employee had taken part is affected, even now his services, his promotions, and all these things are affected, 1 wrote all these things to the hon. Minister thinking that he made such a brilliant speech here appealing for our cooperation and all that. If the P &T Department employees are dissatisfied, how can he get service from them? Trade union activities are tampered with. After Mr. Bahuguna became the Minister, he brought in politics into the P & T Department. The unions were split and the unions which represent the workers are now not recognised. A bogus union, a paper union, has been recognised and the trade union leaders are being thrown out of employment under some pretext or other. Disciplinary action is being taken. If the hon. Minister wants to make the P & T Department a success, I cannot understand

how he is going to do it. Sir, in this 3 p.m. respect 1 request the hon'ble Minister,

if he is anxious to make the Department a success, the first thing he should do is to get the co-operation of the workers. Without the co-operation of workers he cannot do anything. The first thing for that is to withdraw victimisation cases. The promotions and other things due to the workers or the trade union leaders must be given. Then only he can think about all these things.

Sir. wc all want the P. & T. Department to be successful one. The P. & T. Department is the main connecting link between this end and the other end. I come from the southernmost State and 'o reach my State one has to travel four days in train. So if the P. & T. Departs working properly we can telephone oiu house and know what is happening there. Now whenever I try to get a trunk call the reply I get is that the line is out of

order. How can you justify such a kind of treatment towards the regions which are a far from New Delhi Sir, if the hon'ble Minister's intentions are *bona fide* that he wants to have the co-operation of al! the parties and friends here I won' him to first lake the co-operation of the workers by cancelling all the victimisation orders. Then he should try to have more contacts with the distant regions at the eastern and suthern ends; their problems must be solved.

This leads to a very important factor. This Bill gives some powers to catch hold of some thieves. That is not the problem. Actually the main problem is the co-operation of the workers and 1 think a new orientation may come under the new Minister of Communications. Thank you.

SHRI JAGAN NATH TIHARDWAJ (Himachal Pradesh) Mr. Deputy Chairman, Sir, the problem of theft of copper wires is really very serious and I appreciate the action taken by the Minister of Communications in feeling the gravity of the situation and bringing forward this Bill which) fully support. I have to make a few observations.

Sir, the earlier speaker was speaking about victimisation. But I am afraid by his speech he has victimised the whole of the P. & T. Department. Sir, as is well known the P & T and the Military Departments are well known for their honesty and integrity. By pullin? up the P & T. Department he has victimised the whole of the Department. Jf honest people arc hied up like this, how can they show their progress; their enthusiasm gets dampened by such pulling up. There may be seme non-cooperation by the workers, but it is not correct to say that they are not well treated and that they are not taken into confidence. Thei e are so many unions of workers stilt they are all taken into confidence by the Department. Quite often meetings ate held. What he says may be true of a few workers.

But on the who'e, 1 think the picture is not so bad as he has painted. Anyway, now coming to this Bill, I have to say that the punishment provided is quite stringent. But I feel that this stringency of punishment will not help so much as the co-operation between the States and the Centre in this matter. What 1 personally feci is

that the State Governments do net fee! so much interested about the safety of this property which is scattered in different corners of this ccuntiy, far and wide. So I think that to make this Act more effective, it is necessary that measures should be taken whereby the State Governments feel interested about this matter and ask their police departments and administrative departments to take up this case very seriously and to work for the protection of these wires. I think one of the measures could be that the onus of looking after the telegraph wires may be given to the local administration, the local police stations Police station where more thefts are detected, should be given some incentives in the shape of prizes or letters so that those police stations feel more and more interested in the matter Secondly, the local branch post offices and telegraph offices should also be involved in this, and some incentives should be provided for detecting thefts in their particular areas. In this way, I think the co-operation of those who are at the spot could be had. Panchayats also should be moved in the matter and they should be taken into confidence in this matter. So steps like these will, 1 think, go along way to make this Bill, which will now become an Act. more effective. With these words, 1 again support the Bill. Thank you.

MR. DEPUTY CHAIRMAN: Mr Mandai. Five minutes.

श्री शंपेन्द्र नारायण मंडल (बिहार): उप-सभापति महोदय, जो विधेयक अभी हाउस वे सामने प्रस्तृत है मैं समझता हं कि इस विधेयक के लाने से आगे परिस्थिति में कोई सघार जाएगा इसकी आशा मझको नहीं है । यह बात सही है कि देश में कीपर की प्रोहेंब मन की कमी है। जब कि देश स्वतंत्र हुवा या उसके पहले भी कमी थी और आज भी इसकी कमी है। इस कीपर की प्रोहैकणन को बढाने की जितनी कोणिश हुई है उसमें भी काफी सफलता नहीं मिली है और इसका नतीजा यह है कि चुंकि कीपर की प्रोडकशन की कभी है इसलिए यह महगा विकता है। और इसको विदेशों से भी वायात करना पढता है । इसके महर्गे होने के कारण ही बैफट की बात इसमें आती है। [श्री भूपेन्द्र नारायण मंडल]

इस थैक्ट को रोकते के लिए जब देश स्वतंत्र हुआ या 1950 में उस समय कातून बना वा । 1962 में महा गया कि यह कातून एफैक्टिय नहीं है कि न्थोंकि इसके प्रोमितर एफैक्टिय नहीं है इसलिए इसके कातून में सुधार होगा चाहिए । इसलिए अमैन्डमैन्ट लाया गया । 1968 में भी किर अमैन्डमैन्ट लाया गया । इसके जरिए भी जो देश में आफैन्स रुकता चाहिए था वह नहीं रुक रहा है। इस तरह से 50 में कातून बना और उसके बाद दो अमैन्ड-मैन्टम आई। उन अमैन्डमैन्ट्स के बाद भी स्थित में कोई सुधार नहीं आया है और अब फिर अमेन्डमैन्ट लाई जा रही है।

इस अमैन्डमैन्ट बिल से इसमें कोई सुधार होगा, ऐसा म.लूम नहीं पड़ता है। इसका एक कारण तो यह मालूम पड़ता है कि कोपर के भाव बहुत अधिक होने से चोरी करने वाले के मन में एक लोभ पैदा होता है जिसकी वजह से वह चौरी करता है— जिस ढंग से और किस बड़े पैमाने पर बोरो होती है - उससे यह भी जाहिर है कि समाज में इंफलुएंशियल लोग हैं, प्रभाव-शाली लीग हैं, उन लोगों का भी इसमें सहयोग रहता है और उन लोगों की वैकिंग रहती है और जो दोबी लोग हैं या जो समाज में प्रभावशाली लोग हैं वे ज्यादातर स्पेनिंग पार्टी के लोग हैं, इसलिए उनकी इतमें प्रोटेक्शन रहती है। ऐसी हालत में श्री राजनारायण जी को किटिसाइज किया गया है और कहा गया है कि वे वातों को बढा-वढाकर कहते है। भने ही वे बातों को बढा-चढाकर कहते हों, लेकिन यह निश्चित है कि आज देश में घूसखारी है, भृब्टाचार **है** और आज देश में ऐसा वातावरण बन गया है कि इस तरह से चोरी करता **या** भृष्टाचार करना गलत नहीं समझा भाता है। अगर तहीं पर मृष्टाचार का पता भी लग जाता है या गड़बड़ो का सराग मिल जाता है तो उसको छिपान की कोशिश

की जाती है। भागते किसी अखबार में यह पढ़ा ही होगा ि एक कपुर कमीजन एक मंत्री के खिलाफ इन्क्नायरी करने के लिए बना था और उन मोगन ने यह पाया शा कि मंत्री महोदय ने भारत सेवक समाज का स्यया खाया है, चितिन किर भी उत इन्ह-वायरी रिपोर्ट पर लोई कार्यवाही नहीं को गई। इसी प्रकार से लावसँस स्केन्डल का मामला है। उसकी रिपोर्ट की भी छिपाने को कोशि∄ की जाती है। इन सब बातों से गडबड़ो पैदा होतो है और इस सरकार की हमेगा यह कोजिस होती है कि जो दोषी व्यक्ति है उसको छिपाया जाय । इसका नतीजा यह है कि बाज हमारे देश में वातावरण गन्दा हो गया है। ऐसी स्थिति में मैं चाहता हं कि हमारे देश में जो सत्तारू पार्टी है यह प्रपते रवये को और इस रवैये के बदलने के लिए यह बहुत जरूरी है कि हमारे देश के प्राइम मिनिस्टर चच्छे होने चाहिए। ग्रन्छा इस मायने में होना चाहिए कि वह योग्य हो । मैं यह नहीं कहता कि हमारे प्राइम मिलिस्टर योग्य तहीं है । मेरी समझ से हमारे प्राइम मिनिस्टर बोम्य हैं, लेकिन योग्यता के गाय-साथ यह भी चाहिए कि जो एक मोरेलिटी होती है, पब्लिक मोरे-जिटी होती है और जिसको कहते हैं कि एक सैन्स होनी चाहिए, एक लिमिट होनी चाहिए, वह िमिट उनमें नहीं है। वह पावर के लिए बराबर यह चाहती हैं कि जिन्दगी भर प्राइम मिनिस्टर बनी रहें भीर इसलिए उनको बहुद रुपया इकट्ठा करना पड़ता है।

डा॰ चन्द्रमणि राथ चौधरी (विहार) : यह गलत है ।

श्री भूषेन्द्र नाराया अडलः मोर धाव हनारे देश में वातावरः भी इस ढंग ता हो गया है।

SHRI U. K. 1 AKSHMANA GOWDA (Karnataka): Sir, I, alongwilh my other friends, support this small Bill which purports to strengthen the existing Act and make the implementation steadier and easier.

Sir, 1 stroigj support the proposals contained in the Bill to amend Section 5 of the Act to make punishments more stringent and also to bring in people, who will be in possession of the stolen goods, under the Act and this is a welcome thing and 1 hope that after this Bill is passed, the honourable Minister will be in a position to implement, what he said the other day, the measures to provide greater service in telephone and telegraph communications to the people all over the country.

Sir, while saying this, I would like to bring to the notice of the honourable Minister the fact that in the rural areas, where the telephone and telegraph facilities are being extended now, the service is not at all satisfactory. Sir, I come from Karnataka, (he Malanad district of Karna-taka and I have found that the communication lines here in most of the areas pass through jungles and because of this the trunk lines will not be working and this happens very often. If you make an inquiry, you will be told that the lines have been tampered with or you will be told that the jungles have not been cleared and so on. 1 think this sort of an excuse will not and cannot go on for long. Also, in the case of the telegraph service and the small Exchanges which have been started there, the first thing that has been noticed is that they have not got the technicians and wherever they have not got the auto-exchangesbecause they are putting up auto exchanges these days-tboy have not got trained personnel to attend to them and this results in a very big dislocation of telephone communication. To give an example from my own place which is just 200 miles from Bangalore: For days together the telephones will be out of order and of the two lines they are having, one will always be out of order. I would, therefore, like the honourable Minister to take some action to see that sufficient number of trained technicians are available both for the district exchanges and the taluk exchanges and also to see that mobile parties are available to attend to the lines which run through jungle areas and also to see that replacement facilities are available for what you call the switch boards and other things in the smaller places. Quite often it is said that they are faulty and that is Why I am making this suggestion. Sir, it is one thing to extend telephone service

to distant and different places and it is quite another thing to provide satisfactory service. When the technicians are put on the job of laying new lines, there are none to see that the existing lines are woiking properly and satisfactory service is, therefore, not available. Therefore, Sir, I would request the honourable Ministe! I-into this aspect very carefully and do the needful.

Then, Sir, my friend, Shri Viswanatha Menon, said that there seems to be some unrest among the employees because of the recognition and derecognition of certain unions and he said that some unions have been recognised and some have not been recognised and this should not be done and soon. I do not know about these things. But I do feel that there seems to be some sort of a grievance and there are rumblings about the particular derecognition of some unions and recognition of certain other unions and this is a matter which should be looked into. Otherwise, the maintenance of the lines will become very difficult because a very large number of unskilled and manual workers are involved in this.

Sir, with these words 1 support the Bill and I hope that the Minister, armed with the powers which are coming to him under this, will be able to achieve greater efficiency and provide better service to the people". Thank you. Sir.

SHRI MAHAVIR TYAGI: Sir, I am very grateful to you for having given me this chance to speak. I want to give a different tone to the debate by promising certain of co-operation amount with Government in this regard. I want to create an atmosphere in the country in which the people will feel that the Opposition will not oppose everything and that if there is any good measure which the Government comes forward with, the Opposition will surely support the Government. This is my asurance to you, Sir. But, Sir, this goes with the hope that the Government will also take a liberal view and would not stand on false notions of prestige. If the Opposition people. if the parties in the Opposition group, put up some suggestion which is reasonable and which sounds partiotic and which looks to be useful, well, Sir, the Government must be liberal and must graciously welcome that and this sort of relationship must be established. During these days of bit-

[Shri Mahavir Tyagi] terness between the Opposition and the Treasury Benches, I want to create an atmosphere of mutual cooperation. Not for everything. Opposition stands for the cause of the people. Wherever the Opposition feel that people's cause is adversely affected, they will fight with you, they will oppose you openly and also propagate against you. But whichever action goes in favour of the people, whichever action you take which helps actually the people and brings prestige to your administration, will not opposed.

This measure is good enough. We support it. While doing so, I purposely impel you with all the moral force that you might also have the courage enough to support us when we say something which is not in your Bill. Suppose we give some amendment, we make some suggestion which is healthy, we will expect that the Government will have courage enough not to stand on a false notion of prestige but to come forward and We welcome the Opposition suggestion. That will be very good parliamentary relationship which will be established. With these words, I support the

SHRI G. LAKSHMANAN (Tamil Nadu): Mr. Deputy Chairman, Sir, I support the Bill if the P & T workers can discharge their duties efficiently. Now there is a lot of complaint that the P & T workers are not able to discharge their duties very efficiently. I hold the Government responsible for this sorry state of affairs.

Sir, we established one union of P & T workers in the year 1954. Various unions which were under the fold of different leaderships were brought together and one union was established. Honourable Shri Rati Ahmed Kidwai and Shri Jagjivan Ram were responsible for the establishment of one union for one industry. The union functioned, and it continued to function, efficiently, because there were no multiplicity of unions in the P & T Department. Sir, in the year 1968 the Government recognized another union, or rather a Government union and it gave recognition to one of the persons in the P & T Department and made him the Secretary-General. From that time onwards, this policy of 'one union for one industry' was defeated and everywhere in the P & T

Department there were two federations. Now there are 25 to 30 unions. Honourable Shri Rafi Ahmed Kidwai and Shri Jagjivan Ram wanted that there should be one union for one industry, and in the P & T Department also, because the employees have to function collectively. If one deals with cash, he has to take the other person into his confidence. That is why they wanted one union for one industry in the P & T. I do not know why the Government did that. If certain bad things are going on, it is because of the policy of the Government in having recognized another federation in the P & T.

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Therefore, I would appeal to the hon. Minister to follow honourable Shri Rafi Ahmed Kidwai and Shri Jagjivan Ram who advocated the policy of one union for one industry. By thi9, the employees will also be able to discharge their duties with efficiency. It is my humble request to-the hon. Minister to see that the Government again recognized the National Federation of P & T Employees, which was actually formed in the year 1954 on the 24th November. Yesterday it was the 24th of November. I was a P & T employee and I continued to be a trade unionist also and participated in it. Therefore, when I support the Bill 1 would say that these complaints will go away if Shri Shankar Dayal Sharma, the hon. Minister for Communications sees that during his time again the National Federation of P & T Employees is recognized and the principle of one union for one industry is accepted. Thank you.

SHRI S. D. SHARMA: Sir, I am really thankful to the Members for the constructive suggestions they have made. Of course, I need not go into the speech of the first Member, Mr. Rajnarain, because he has always got something up in his mind and he just goes on talking about it. The question of C.B.I, inquiry is not material here. Of course, we do want to see that anybody who is guilty is punished and that he does not get a chance to escape and that a case is not prejudiced. That is about the CB.T. So far as this Department is concerned, there is no question of shielding anybody. The copper wire thefts are serious things not only because they cost money, but also because they result dislocations in communications-

and difficulties which have been pointed out by Mr. Menon. For instance, there cannot be two opinions about the need that one should be able to talk to far-flung areas in India. From the very beginning, 1 have said that it is absolutely essential in a federal structure that the capitals of all the States should be connected with each other and also with the Centre by quick and reliable means of communications. This is one thing which should be done. But there are difficulties. For instance, I would like to point out that at the present moment, the linking between Kerala and Delhi is only by one co-axial cable and this has a length of 4500 kilometers. The faults can develop anywhere in the long co-axial line and it creates problems. This has got to be overcome and as the hon. Member may be knowing, we are going in for a microwave link between Bombay and Trivandrum on the broad band. Similarly, another microwave is being sought to be had between Delhi and Bombay. It is absolutely essential that people should be able to talk over long distances because India is a country distances.

I was talking about copper wire thefts. It is very serious because it disconnects people apart from the loss of money. We have been trying to meet the situation. Of course, one amendment came in 1962. After, that, we tried to bring in amendments twice in 1966 and 1968. This House kindly passed them. But these two Bills could not become law both the times because of the dissolution of the Lok Sabha. I hope it will become law this time. I may tell you that it is not possible to get over this problem completely only by passing this Bill. But we will be able *to meet* it better. This is all that I can say.

Mr. Barman talked about the onus to prove innocence. It is provided in the Act. The person in whose possession these wires are found will have the onus to show that he has come across them or he has got them in a proper transaction.

The innocence has got to be established by him. Mr. Barman talked about other subjects also. I may just tell him that there is a rule about the upgrading of sub-post offices to the main post office. I think the rule, at the present moment, is that upto 20 to 59 sub-post offices are

kept under one main office and naturally when conditions are rips, we try to raise them. The question of there being inadequacy in P & T and the surfeit in telecommunications branch, as far as I know, is not correct. But I will try to look into it again. Sir, he talked about the American game of separation. I may assure him that I do not see any game. Whoever may like to play a game, the member can be rest assured that nobody can succeed in playing only such game in this country, making our industry subservient to any foreign industry, any cartels wherever it may be and however strong it may be.

I agree that the number of telephones in India is very low. We have got to do something about it. We will try. I agree that the waiting list is very large. 1 myself said last time that even after the Fifth Plan, my fear is that the waiting list will continue to be more than half a million because the problems are such and we are trying to get over them. Various methods are being thought about to reduce the cost and to get more money. For instance, we are now thinking of using wooden poles in order to reduce the cost. Other things can also be thought of. And I would say that the help and cooperation of the Members is always sought. If you permit me, Sir, I will say that so far as these thefts are concerned, if I get the co-operation of the people, that will be the real thing, that is the only thing by which we can change the whole attitude of the people. If the whole attitude changes, things may become better. We are trying to go in for copper welded wire but the supply is limited. We have tried to import some. Similarly, the supply of A. C. conductor wires is also limited. So, we are trying to increase the production, then go in for changing the lines. I agree that there should be more of stock verifications and I can tell Mr. Mathuf that we are keen that it should be done. But you will agree, Sir, there are difficulties everywhere. I cannot say that there is no leakage of revenue so far as the P & T is concerned. We have got to look into it. We have to try. We cannot give up.

Sir, Mr. Menon talked about this being disorganized. I do not know. But I can tell only one thing that so far as we are concerned, we are keen to develop the southern region as much as any other region.

[Shri S. D. Sharma] For instance, he may be knowing that we are going to have an S.T.D. connection between Madras and Ernakulam soon. The testing is going on. We are trying to build up by building up different channels and different frequencies the, services inside and the services outside, I mean, inside the State and the adjacent States and the Union Capital as well.

So far as the question of unions is concerned, I fully share the anxiety of the Members that there should be a spirit of cooperation, a feeling of understandingbetween the officers and the people working, and for that, the unions can play a very significant role. I also agree with Mr. Lakshmanan that if there is more than one union, it does create difficulties and very serious difficulties for both the Department and the unions, because they are not able to put forward their viewpoint correctly and forcibly; forcibly because they are divided, and not correctly because there is a competition as to which union can put its demands higher. These difficulties are there. I can assure you that we will try to see that the workers in the unions or the workers anywhere—and we have a large number of workers—have a feeling that the Department is deeply interested in their welfare as deeply as in having the services run properly. And they cannot run properly—I fully endorse unless the workers co-operate; it is absolutely impossible. Nobody can claim that the telecommunications or postal services can run properly unless there is full, whole-hen rted co-operation of the workers.

So far as the question of one union is concerned, I like it. I do not know how effective I can be, but wherever it is possible for me to be helpful, I will try to be helpful.

So far Mr. Lakshmana Gowda's suggestions about lack of technicians with the spread of auto-exchanges in the rural areas are concerned, and the other technicians that are needed, we fully agree with him and we will try to do something in this matter. We are introducing a Group maintenance Scheme in which one experienced person will be in charge of a group of exchanges with a sufficient number of spares. Earlier we were having difficulties because enough spares were not there. Coming from Karnataka, he must be knowing that now we have asked the ITI

to keep apart or use 10% of its capacity for spares so that nothing is left out of order because of lack of spares. Naturally, with the spread of exchanges in the rural areas, we will need more technicians. We are planning to train more technicians and have more technicians in our service so that these defects can be corrected as early as possible.

Now, so far as Tyagiji is concerned, I am very thankful to him and we always look forward to seek co-operation from him. We know that for anything that we have to do io nhe country and for the common people's welfare, his co-operation will be there and I need not repeat it. Butth: fact remains that P & T services really "affect the people in the farthest village?, its running properly is of advantage xo everybody and its not running properly creates not only a feeling that we are backward in the 20th century but also that we are not able to provide to the people what they need. But the fact remains that conditions in India are so varied that ma solutions found by other countries do not prove good solutions for our conditions, for our work, I may tell the House that we are very keen to develop research work in our own area so that with the research new things may come out which may suit Indian conditions. Quite a bit of good research work is being done in the Centre here in Delhi and in the ITI. For instance, the problem of exchanges has been therewhich cross-bar should be taken up for which exchange and so on and so forth. Our research wing has been working on that and has gone further ahead. We have also worked out an electronic exchange, of course it has to be tried first. Prototypes have been produced and I was just thinking that if we are able to develop the electronic ourselves. we somewhere where Members of Parliament are there-not that I want to make use of them for experimental purposes. But it will something, if we are able do it well, which will make you happy because one feature of this system is that there not being many moving parts—under the branch science known as solid state physics—this will be more durable and will suit Indian conditions better.

That is our hope. But it is at the experimental stage. We need your co-operation

So far as the co-operation of State Governments is concerned, I may assure the House that we are very keen to have the of the State Governfullest co-operation ments not only so far as the theft of copper wire is concerned, but in other fields also. So as copper wires are concerned, I may also, mention that looking after these is the responsibility of the State Governments. P & T Department cannot look after these thousands of kilometres of lines which we have got; it has to depend upon the State Governments. So far as the question of post offices is concerned, opening new we need their co-operation. I will seek their co-operation in getting land-free, if possible,—so that we may be able to build up faster. Similarly, if they give wooden poles at reasonable prices, it will be possible to have more lines and have more telecommunication centres in the States, because the preject in that case will become remunerative according to financial wooden poles will cost less. standards; But there again I will need the co-operation of State Governments and I am going to approach them. 1 have approached some of them to give us poles of the requisite standard, properly treated. There will be many other things for which we will need the co-operation of State Governments. In fact, the success of this Department will depend upon the fullest co-operation of the workers in the Department-not ony of but also the State Governments, workers, the people, the political parties, Members of Parliament—because we will succeed when we all change our attitude to the It is not only a business Department. department. It is a service department. In creating that atmosphere, there is a disadvantage so far as we in the ruling party arc concerned, because when ever we say anything, we are told that we want to serve our own ends. But hon. Members of the Opposition can be very helpful in creating that atmosphere. They must create the impression that any person who is found stealing anythig, it is the moral duty, it is the national duty, of every citizen to see that he is punished.

I am sure, Sir, that with the spirit of cooperation I find today, we will be able to move ahead to a certain extent, and I hope the Bill, which is a simple one, will be passed unanimously.

MR. DEPUTY CHAIRMAN: The question is:

Amdt. Bill, 1974

'That the Bill further to amend the Telegraph Wires (Unlawful Possession). Act, 1950, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we shall take up clause by clause consideration of the Bill.

Clauses 2 to 6 were added to the Bill. Clause 1, the Enacting Formula and the Title were added to the Bill

SHRI S. D. SHARMA: Sir, 1 move;

"That the Bill be passed". The

question was proposed.

SHRI MANUBHAI SHAH (Gujarat): Sir, I would like to seek a clarification. The hon. Minister has stated that the crossbar system has been found to be very defective and that it creates a lot of problems. At the same time he said that they are trying to set up the cross-bar system. I should like to know, is it not possible to-replace it with a more technologically-efficient and modern system and give a go-by to this cross-bar system.

SHRI S. D. SHARMA: So far as crossbar system is concerned, 1 talked about it last time at the time of a Calling Attention Motion. This system gave us a bad name. We purchased it from B.T.M., a Belgium firm. They call it Penta Conta System. That did not suit Indian conditions and we found that it created a lot of headache for us. This will remain with us for a long time. I hope that faults will disappear, but they will remain with us for some more, time. There is no doubt about this. We are trying to improve the system. The cross-bar system as such has different vari-ties. Cross-bar system is based on a technique known as cross-bar. Just as Hindustan Motors and Mercedes, both have internal combustion engines. Similarly, the crossbar is a system. It is a particular method. Different countries have developed it in different ways. The Japanese have developed it in their own way. The Swedes have developed il in their own way. The Americans have developd it in their own way. We are looking i nto it. If it is suitable we will adopt it. If not, we may

[ShiiS:D. Sharma]

go in for another system. One thing It looks to me—I am not an remains. expert—that the ultimate solution may be the electronic exchanges, but I think for electronic exchanges to come into commercial use it will take a number of years. We cannot afford to wait for so long. The only thing we can do is to see which system is most suitable. Again, before make purchases this time, experts should visit and see the systems which are working in different places and make sure that they are suitable for our conditions. We should not be carried away, as we were carried away, last time. We should see that they suit Indian conditions. One of the problems, I am told, with the cross-bar- however, it can be solved—is where there is densily of traffic, as it is bound to be in India with a smaller number of telephones and there is centralised control, there is likely to be confusion. Under such circumstances it does not work. We may have to go in for another system maybe the German system—or we should also see whether the electronic exchange could come np quickly and properly. We cannot commit the mistake of going in for something which is in an experimental stage. The problem is very difficult and delicate. I am told other countries do noOhave that problem which we have got, i.e., density of traffic in certain areas, where the number of telephones is less. The numbers using it are and it results in its own much larger problems. So, we will look into it. I can only say that we will try and see to the best of our ability that the best system, suited to our conditions, is adopted. There are two things. One is, we cannot afford to wait. There is a big waiting list. So, we are going in two ways. One is, we have to import some lines. Secondly, we have to produce ourselves. Both the aspects we are seeing. There is a World Bank loan, under which we are purchasing some lines for certain areas. I think they are Bombay, Delhi and Ahmedabad. Then, there is also the question of going in for collaboration for producing these exchanges ourselves. We will go into all these questions in depth and see what is the most suitable for Indian conditions.

MR. DEPUTY CHAIRMAN : The question is :

"That the Bill be passed". *The motion MVJ? adopted.*

THE REPEALING AND AMENDING BILL 1974

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. (SMT.) SAROJINI MAHISHI): I beg to move:

"That the Bill to repeal certain enactments and lo amend certain other enactments, be taken into consideration."

This is purely a formal measure and a periodical measure introduced at times in order to bring the Statute Book up-to-date. The earlier Repealing and Amending Bill was passed in 1964. That covered up to 1960 and today, after a period of ten years, we are bringing this measure. As hon. Members know, many enactments have become obsolete and some of them have ceased to be in force. Some have become partly unnecessary also. In the present Bill in the First Schedule there is a list of Acts which are to be repealed and in the Second Schedule there is a list of Acts which are to be amended.

Therefore, it is only a formal thing, and it has become necessary on account of the fact that certain enactments bftve become obsolete and certain others have got to be amended in parts, and therefore, the necessity of this Bill.

I need not say much about the Bill because it is just a formal measure periodically introduced and this has been done in keeping with the recommendations of the Law Commission. Therefore I request the House to accept the Bill.

The question was proposed.

MR. DEPUTY CHAIRMAN: Anybody wants to speak? Yes, Mr. Tyagi.

THE VICE-CHAIRMAN [SHRI JAGDCSH PRASAD MATHUR IN THE CHAIR.]

श्री महाबीर त्यागी (उत्तर प्रदेश): उप-सभाध्यक्ष जी यह बिल एक नई चीज है। मैला-एक्सपर्ट नहीं हूं, लेकिन जब से कांस्टी-ट्यूएन्ट असेम्बली बनी है तब से लेकर के एक ले-मैन की हैंसियत से काम करता